

DIVISION BENCH
COURT - I

P-104

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/33(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH MAY 2024

IN THE MATTER OF	UNION BANK OF INDIA LIMITED VS SOLAPUR TOLLWAYS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance via video conference/physically

Ms. Manju Bhuteria, Adv.] For the Financial Creditor

Mr. S. Das, Adv.

Ms. Neha Shivhare, Adv.

Ms. Smiti Verma, Adv.] For the Corporate Debtor

Mr. Pranay Chitale, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. In terms of order dated 1st April, 2024, Corporate Debtor has not filed reply-affidavit. Therefore, the right to file the same is closed and Corporate Debtor is set *ex parte*.
3. Post this matter for arguments on **28.06.2024**.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**